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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 3rd March, 1975

NOTIFICATION
INCOME TAX

No.849(F.No.404/35/75-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.R. Jain who is a gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri J.S. Mann as Tax Recovery Officer made under Notification No.810 (F.No.404/221/74-ITCC) dated the 1st January, 1975 is hereby cancelled with effect from the date Shri J.R. Jain takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri J.R. Jain takes over charge as Tax Recovery Officer.

(Signature)
(M.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.849(F.No.404/35/75-ITCC)

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